

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No.258/TT/2013

Date: 25.3.2015

To
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff for Tiruvalam (POWERGRID)-Chittoor (APTRANSCO) 400 kV D/C (Quad) line along with associated bays and equipments under supplementary transmission system associated with Vallur TPS in Southern Region for tariff block 2009-14.

Sir,

With reference to your petition mentioned above, it is requested to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 24.4.2015:-

- a) Clarify the differences of financial figures in Management Certificates, dated 22.5.2014, and Form-6. The Auditor's Certificate for the capital expenditure incurred as per actual DOCO and additional capital expenditure along with break-up of IDC and IEDC.
- b) Form-4A "Statement of Capital Cost" as per books of accounts (Accrual Basis) for all the assets. Amount of capital liabilities in gross block should also be indicated;
- c) The computation of interest during construction (IDC) along with the editable soft copy in Excel format with links, for the asset for the following periods:
 - (i) From the date of infusion of debt fund up to scheduled DOCO and from scheduled DOCO to actual DOCO as per Regulation 11(A)(1) of 2014,Tariff Regulation.
- d) The details of incidental expenditure incurred (IEDC) up to DOCO along with the liquidated damages recovered or recoverable, if any.

- e) Form-9 (Details of allocation of corporate loans to various transmission elements), Form 14 (Other income generated, if any) and Form-15 (Actual Cash Expenditure) in respect of the asset.
- f) The working of Income Tax on Return on Equity as per Regulation (25) while arriving at tariff in the petition. The details of deferred tax liability and its treatment for the period 2014-19.

Yours faithfully,

(V. Sreenivas)
Deputy Chief (Legal)